

12.04 hrs.

PAPERS LAID ON THE TABLE

ANNUAL REPORT OF AND REVIEW ON CENTRAL COAL MINES RESCUE STATIONS COMMITTEE, DHANBAD FOR 1979-80

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRI-MATI RAM DULARI SINHA): On behalf of Shri Narayan Datt Tiwari, I beg to lay on the Table:—

(1) A copy of the Annual Report (Hindi and English versions) of the Central Coal Mines Rescue Stations Committee, Dhanbad, for the year 1979-80.

(2) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Coal Mines Rescue Stations Committee, Dhanbad, for the year 1979-80.

[Placed in Library. See No. LT-1906/81].

NOTIFICATION UNDER INDUSTRIES (DEVELOPMENT AND REGULATION) ACT, ANNUAL REPORT AND REVIEW ON SMALL INDUSTRY EXTENSION TRAINING INSTITUTE, HYDERABAD, ETC.

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRY (SHRI P. A. SANGMA): On behalf of Shri Charanjit Chanana, I beg to lay on the Table:—

(1) A copy each of the following Notifications (Hindi and English version) under subsection (2) of section 18A of the Industries (Development and Regulation) Act, 1951:—

(i) S.O. 900(E) published in Gazette of India dated the 21st November, 1980 regarding continuance of management of Messrs India Machinery Company Limited, Howrah for a further period upto and inclusive of the 24th November, 1981.

(ii) S.O. 926(E) published in Gazette of India dated the 28th November, 1980 regarding continuance of management of Messrs Containers and Closures Limited, Calcutta for a further period of six months upto and inclusive of the 28th May, 1981.

[Placed in Library. See No. LT-1907/81].

(2) S. O. 873(E) published in Gazette of India dated the 1st November, 1980 regarding continuance of management of Messrs Ganesh Flour Mills Company Limited, Delhi, for a further period upto and inclusive of the 2nd day of May, 1981, under sub-section (2) of section 18AA of the Industries (Development and Regulation) Act, 1951. [Placed in Library. See No. LT-1908/81].

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Small Industry Extension Training Institute, Hyderabad, for the year 1979-80 along with Audited Accounts.

(ii) A statement regarding Review by the Government on the working of the Small Industry Extension Training Institute, Hyderabad, for the year 1979-80.

[Placed in Library. See No. LT-1909/81].

(4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(a) (i) Statement regarding Review by the Government on the working of the Tungabhadra Steel Products Limited, Tungabhadra Dam (Karnataka) for the year 1979-80.

(ii) Annual Report of the Tungabhadra Steel Products Limited, Tungabhadra Dam (Karnataka), for the year 1979-80 along with the Audited Accounts

and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-1910/81].

(b) Annual Report of the National Small Industries Corporation Limited, New Delhi, for the year 1979-80 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-1911/81].

(c) (i) Statement regarding Review by the Government on the working of the Jessop and Company Limited, Calcutta, for the year 1979-80.

(ii) Annual Report of the Jessop and Company Limited, Calcutta, for the year 1979-80 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-1912/81].

(d) (i) Statement regarding Review by the Government on the working of the Lagan Jute Machinery Company Limited, Calcutta, for the period from 1st November, 1978 to 31st March, 1980.

(ii) Annual Report of the Lagan Jute Machinery Company Limited Calcutta, for the period from 1st November, 1978 to 31st March, 1980 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-1913/81].

(e) (i) Statement regarding Review by the Government on the working of the Bharat Heavy Electricals Limited, New Delhi, for the year 1979-80.

(ii) Annual Report of the Bharat Heavy Electricals Limited,

New Delhi for the year 1979-80 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-1914/81].

(f) (i) Review by the Government on the working of the Mining and Allied Machinery Corporation Limited, Durgapur, for the year 1979-80.

(ii) Annual Report of the Mining and Allied Machinery Corporation Limited, Durgapur, for the year 1979-80 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-1915/81].

(g) (i) Review by the Government on the working of the Tannery and Footwear Corporation of India Limited, Kanpur, for the year 1979-80.

(ii) Annual Report of the Tannery and Footwear Corporation of India Limited, Kanpur, for the year 1979-80 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-1916/81].

(5) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item 4(g) above. [Placed in Library. See No. LT-1916/81].

(6) A copy of the Imported Cement Control (Fifth Amendment) Order, 1980 (Hindi and English versions) published in Notification No. S.O. 993(E) in Gazette of India dated the 31st December, 1980, under subsection (6) of section 3 of the Essential Commodities Act, 1955.

[Placed in Library. See No. LT-1917/81].

NOTIFICATIONS UNDER EMPLOYEES' PROVIDENT FUNDS AND MISCELLANEOUS PROVISIONS ACT.

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRIMATI RAM DULARI SINHA): I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 7 of the Employees' Provident Funds and Miscellaneous Provision Act, 1952:—

(1) The Employees' Provident funds (First Amendment) Scheme, 1981, published in Notification No. G.S.R. 13 in Gazette of India dated the 24th January, 1981.

(2) The Employees' Provident Funds (Second Amendment) Scheme, 1981, published in Notification No. G.S.R. 130 in Gazette of India dated the 31st January, 1981.

[Placed in Library. See No. LT-1918/81].

श्री मनीराम बागड़ी (हिसार): आप तो सब एकसंज करा देते हैं...

अध्यक्ष महोदय: नहीं किया है कन सा एकसंज किया है?

श्री मनीराम बागड़ी: कल सारा किया है...

MR. SPEAKER: This is a very wrong information. I would like the press also to be watchful regarding this. Yesterday, some news item reported that there was an unwarranted or, I think, some extraordinary unprecedented decision by the Speaker: It was not so. It was just written on the board that the man had to consult certain portions, not everything, which was without my permission. There were lots with my permission, 15 pages with my permission which were on record. I do not want such things to go on. They should be very careful about what they report.

SHRI GEORGE FERNANDES (Muzaffarpur): The notice gave that impression, if you read that notice. You should not be unfair to the press.

MR. SPEAKER: No, no; not at all. I have read that notice.

SHRI GEORGE FERNANDES: You should not be unfair to the press. That notice gave an impression that everything was out.

MR. SPEAKER: I have read that notice. Something of a mistake, somebody has done it. That notice was very clear, explicitly clear.

श्री राम विलास पासवान (हाजीपुर):
उस का असर यह हुआ कि बहुत से अखबारों में कुछ नहीं आया।

अध्यक्ष महोदय: गलत असर हुआ तो उस का...

Ignorance does not mean anything.

श्री राम विलास पासवान: लेकिन कुछ अखबारों में नहीं आया है।

MR. SPEAKER: That was absolutely wrong; that was not written there; I have seen that; I have brought the copy here; I have seen that.

श्री राम विलास पासवान: बहुत से अखबारों में वह छपा नहीं। ...
(अध्यक्ष)...

MR. SPEAKER: I just say "Nothing without my permission". When 20 Members speak at the same time, what can be done? You have to seek my permission. Don't you have to?

SHRI RAM VILAS PASWAN: Yes, Sir.

MR. SPEAKER: As a rule.

SHRI RAM VILAS PASWAN: Yes, Sir.

MR. SPEAKER: If I am against the rules, then tell me. So simple it is. When I have allowed you, that goes on the record, and when I have not allowed you, it will not come on record.

NOTIFICATIONS UNDER ALL-INDIA SERVICES ACT

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUBAIAH): I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All-India Services Act, 1951:—

(1) The Indian Administrative Service (Appointment by Promotion) Fourth Amendment Regulations, 1980, published in Notification No. G.S.R. 693(E) in Gazette of India, dated the 12th December, 1980.

(2) The Indian Administrative Service (Appointment by Promotion) Fifth Amendment Regulations 1980, published in Notification No. G.S.R. 694(E) in Gazette of India, dated the 15th December, 1980.

(3) The Indian Administrative Service (Appointment by Promotion) Sixth Amendment Regulations, 1980, published in Notification No. G.S.R. 696(E) in Gazette of India, dated the 16th December, 1980.

(4) The Indian Administrative Service (Appointment by Promotion) Seventh Amendment Regulations, 1980, published in Notification No. G.S.R. 720(E) in Gazette of India, dated the 27th December, 1980.

[Placed in Library. See No. LT-1919/

SHRI JYOTIRMOY BOSU: Sir, I want to point out...you made an observation in the House, on the unfortunate episode involving Mr. H. K. L. Bhagat, that the matter would be settled in the Business Advisory Committee....

MR. SPEAKER: We have settled it.

SHRI JYOTIRMOY BOSU: I am a member of the Business Advisory Committee....

MR. SPEAKER: Now that is a dead issue.

SHRI JYOTIRMOY BOSU: This was never discussed there; nothing has been done....(Interruptions)

MR. SPEAKER: Appearances are deceptive....

SHRI JYOTIRMOY BOSU: The press was very right in pointing that out....

MR. SPEAKER: No. So many Member came to me; I saw; and before anything happened, I adjourned the House.

(Interruptions)**

MR. SPEAKER: Not allowed.

Mr. Barot.

NOTIFICATIONS UNDER DELHI SALES TAX ACT, NOTIFICATIONS UNDER CUSTO'S ACT AND UNDER CENTRAL EXCISE RULES

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MANGANBHAI BAROT): I beg to lay on the Table:—

(1) A copy each of the following Notifications (Hindi and English versions) under section 72 of the Delhi Sales Tax Act, 1975:—

(i) The Delhi Sales Tax (First Amendment) Rules, 1981, published in Notification No. F. 4(40) 80-Fin. (G) in Delhi Gazette, dated the 12th January, 1981;

(ii) The Delhi Sales Tax (Amendment) Rules, 1981, published in Notification No. F. 4(17)/80-Fin. (G) in Delhi Gazette, dated the 31st January, 1981.

[Placed in Library. See No. LT-1920/81]

(2) A copy of Notification No. G.S.R. 157 (Hindi and English versions) published in Gazette of India, dated the 14th February, 1981 together with an explanatory memorandum empowering certain categories

of officers of the Coast Guard to perform the functions of an officer of customs to board conveyances carrying imported or export goods to require production of documents and ask questions from the persons in-charge of such conveyance and of search, seizure and arrest, under section 159 of the Customs Act, 1962. [Placed in Library. See No. LT-1921/81]

(3) A copy of Notification No. G.S.R. 62(E) (Hindi and English versions) published in Gazette of India, dated the 12th February, 1981 together with an explanatory memorandum regarding exemption of goods meant for use in connection with manufacture of goods solely meant for export in the Kandla Free Trade Zone from Central Excise, issued under the Central Excise Rules, 1944. [Placed in Library See. No. LT-1922/81].

(Interruptions)

MR. SPEAKER: They should be very careful in reporting.

DR. SUBRAMANIAM SWAMY (Bombay North East): A Member in the House had come and said that your decision was unprecedented. It is unfair to say that the press was responsible for distorting what you said....

MR. SPEAKER: I did not say anything....

DR. SUBRAMANIAM SWAMY: The independence of the press must be preserved. Your comments should be very strict....

MR. SPEAKER: I simply said that the press must be careful to see what is written on the board. They should not believe in hearsay. Their reporting should be based on facts. I have not gone or said anything against the Press.

श्री राम बिलास पासवान: आप के डर के मारे किसी ने कुछ नहीं दिया

अध्यक्ष महोदय: मेरा डर तो तब होगा जब मैं ने रोका हो।

श्री राम बिलास पासवान: उस का असर पड़ गया था।

अध्यक्ष महोदय: राम बिलास जी, आप ने देखा नहीं, बिल्कुल नहीं देखा।

They should be very careful about it.

Mr. Venkatasubbaiah.

श्री जगपाल सिंह (हरिद्वार): मैं एक बात पूछना चाहता हूँ। मैं ने एक प्रिविलेज मोशन दिया था। उस दिन मैं यहाँ पर नहीं था और उस को आप ने रिजेक्ट कर दिया। पार्लियामेंट के इतिहास में यह एक बड़ी घटना है।

अध्यक्ष महोदय: कौन सी ?

श्री जगपाल सिंह: मैं ने प्रिविलेज मोशन दिया था श्री एच० के० एल० भगत के खिलाफ और आप ने उस को रिजेक्ट कर दिया।

MR. SPEAKER: That is finished.

श्री जगपाल सिंह: मैं उस को फिर उठाना चाहूँगा..... (व्यवधान) ..

MR. SPEAKER: It is not to go on record. Without my permission he says. I have not allowed it.

(Interruptions)**

ANNUAL REPORT AND AUDITED ACCOUNTS OF NATIONAL LABOUR INSTITUTE, NEW DELHI, FOR 1979-80 AND NOTIFICATION UNDER EMPLOYEES' PROVIDENT FUNDS AND MISCELLANEOUS PROVISIONS ACT

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI P. VENKATA REDDY): I beg to lay on the Table:—

(1) A copy of the Annual Report (Hindi and English versions) of the National Labour Institute, New Delhi, for the year 1979-80 along with Audited Accounts. [Placed in Library. See No. LT-1923/81].

(2) A copy of the Employees' Family Pension (Amendment) Scheme, 1981 (Hindi and English versions) published in Notification No. G.S.R. 129 in Gazette of India, dated the 31st January, 1981, under sub-section (2) of section 7 of the Employees' Provident Funds and Miscellaneous Provisions Act, 1952. [Placed in Library. See No. LT-1924/81].

12.08 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

FIFTEENTH REPORT

SHRI G. LAKSHMANAN (Madras North): Sir, I beg to present the Fifteenth Report of the Committee on Private Members' Bills and Resolutions.

SHRI RATANSINH RAJDA (Bombay South): Sir, you gave me permission. That is why I am submitting. Yesterday we have given notice, after the statement of the Home Minister; the entire House is inclined to discuss the situation in Gujarat.

MR. SPEAKER: It is coming up in the Business Advisory Committee today.

SHRI K. MAYATHEVAR (Dindigul): I am bringing to the notice of the Hon. Speaker a matter relating to an important right of an hon. Member of

this House and also the right of the House itself. One of the Members of this House, namely, Mr. Sivaprakasam, from Tamil Nadu gave notice to your hon. office seeking permission to raise a matter under rule 377. Every Member has a right to raise matters under rule 377....

MR. SPEAKER: You can come to me....

SHRI K. MAYATHEVAR: I submit that it a very grave matter..

MR. SPEAKER: You come to me.

SHRI K. MAYATHEVAR: I must be permitted to submit....

MR. SPEAKER: You come to me first; we shall discuss it and then we shall see.

Mr. Baitha.

12.10 hrs.

RAILWAY CONVENTION COMMITTEE

FIRST REPORT

SHRI D. L. BAITHA (Araria): Sir, I beg to present the First Report (Hindi and English versions) of the Railway Convention Committee on 'Rate of Dividend for 1980-81 and 1981-82 and other Ancillary Matters'.

MR. SPEAKER: You come to me.

SHRI K. MAYATHEVAR: I will send the Member to you to discuss it with you.

MR. SPEAKER: It can be done. It should be done properly. You just give the motion. I cannot decide about it here.

Now, Matters under 377. Shri B. D. Singh.